

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR**

**ORDER SHEET**

**ORDERS OF THE TRIBUNAL**

27.01.2014

OA No. 291/00043/2014

Mr. S.K. Saksena, Counsel for applicant.

The applicant has filed this OA challenging the action of the respondents for not allowing him to join on the post of Trackman in pursuance to his selection on the premise of pendency of a criminal case against him. The applicant has also filed a representation dated 20.12.2013 in this regard.

Having heard the learned counsel for the applicant, the applicant is given liberty to serve the representation dated 20.12.2013 along with the paperbook of this OA before the respondents within a period of 15 days and the respondents are directed to consider and decide the representation dated 20.12.2013 (Annexure A/13) by passing a reasoned & speaking order according to the provisions of law expeditiously but not later than a period of three months from the date of receipt of a copy of the representation.

If any prejudicial order is passed against the applicant, he is at liberty to file substantive OA.

With these observations, the OA is disposed of with no order as to costs.

*Anil Kumar*  
(Anil Kumar)  
Member (A)

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